

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 55
TO BE ANSWERED ON 15.12.2017

FUNCTIONING OF OBSERVATION/ SPECIAL HOMES FOR JUVENILES

55: SHRI RAM CHARAN BOHRA:

Will the Minister of Women & Child Development be pleased to state:

- (a) whether the Government has analysed the functioning of Observation and Special homes for juveniles;
- (b) if so, the details and the outcome thereof;
- (c) whether such homes have reform based infrastructure which helps juveniles to return back to normal life;
- (d) if so, the details thereof along with the number of such homes equipped with the required infrastructure across the country including Rajasthan; and
- (e) the action taken/being taken by the Government to improve such facilities in all such homes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b): The Central Government is executing Integrated Child Protection Scheme (ICPS) to implement the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), in which State Governments/UT Administrations have major role to play. As per Section 54 of JJ Act the State Government is to appoint inspection Committee consisting of not less than three members who mandatorily visit all institutions atleast once in three months and appropriate action on the report of Committee is to be taken by District Child Protection Unit or the State Government within a month of submission of report by the Committee. Sub-section (1) of Section (41) of the Juvenile Justice (Care and Protection of Children) Act, 2015 also requires that all Child Care Institutions (CCIs) whether run by State Government or by voluntary or non-governmental organisations shall be registered under the Act. This further provides that the institutions having valid registrations under the Juvenile Justice (Care and Protection of Children) Act, 2000 shall be deemed to be registered under the Act. The primary responsibility of registrations as well as effective functioning of the CCIs vests with the State Governments/UT Administrations concerned. The Hon'ble Supreme Court of India vide its Order dated 5th May, 2017 on Writ Petition (C) No.102 of 2007 has also directed that all unregistered Child Care Institutions (CCIs) be registered by 31st December, 2017. Accordingly, the State Governments/UTs have been requested to ensure registration of all CCIs either run by State Government or by voluntary or non-governmental organizations.

- (c): The JJ Act has come into effect from 15.01.2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. Under the JJ Act, 2015 several provisions have been included to improve the condition of Child Care Institutions (CCIs) including those housing children in conflict with law by providing for inspections of these CCIs by Juvenile Justice Board; prescribing various rehabilitation and reintegration services including skill development, recreational facilities, mental health interventions, etc. Under ICPS, there is a provision of counselor in Observation Home, Special Homes and Observation cum Special Homes. These counselors are there for providing counseling services to children in conflict with law as well as for their parents and families.
- (d) & (e): The number of Observation Homes, Special Homes and Observation cum Special Homes presently functioning in the country for the children in conflict with law, State/UT-wise including Rajasthan being supported under ICPS is **Annexed**. The JJ Act, 2015 and Central Model Rules, 2016 framed thereunder provides for monitoring, inspections, standards of care and measures that may be taken by the State Governments/UT Administration to improve the condition of these homes. The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc.

Annexure

Annexure referred to in reply to part (d) & (e) of Rajya Sabha Unstarred Question No.55 for 15.12.2017 raised by Shri Ram Charan Bohra regarding 'Functioning of Observation/Special Homes for Juveniles'

The State-wise details of total number of Government and NGO run Observation Homes, Special Homes as well as Places of Safety being funded under ICPS as on 30.11.2017.

S. No.	State/UT	Observation Home	Special Home	Observation cum Special	Place of Safety
1	Andhra Pradesh	12	2	2	0
2	Arunachal Pradesh	2	0	10	0
3	Assam	5	0	0	1
4	Bihar	19	1	0	3
5	Chhattisgarh	16	7	0	5
6	Goa	0	0	20	0
7	Gujarat	3	0	3	0
8	Haryana	5	3	0	0
9	Himachal Pradesh	0	0	2	0
10	Jammu and Kashmir	8	1	0	0
11	Jharkhand	10	1	0	0
12	Karnataka	16	1	0	0
13	Kerala	14	2	0	1
14	Madhya Pradesh	18	3	0	0
15	Maharashtra	53	0	2	0
16	Manipur	4	0	1	0
17	Meghalaya	3	0	0	0
18	Mizoram	8	2	0	0
19	Nagaland	11	2	0	0
20	Odisha	0	0	8	0
21	Punjab	4	2	0	0
22	Rajasthan	36	0	1	0
23	Sikkim	2	1	0	0
24	Tamil Nadu	8	2	0	0
25	Tripura	1	0	0	0
26	Uttar Pradesh	26	2	0	1
27	Uttarakhand	7	2	0	0
28	West Bengal	7	0	7	0
29	Telangana	10	1	1	0
30	Andaman & Nicobar	0	0	0	0
31	Chandigarh	0	0	1	0
32	Dadra & Nagar Haveli	0	0	0	0
33	Daman and Diu	0	0	0	0
34	Lakshadweep	0	0	0	0
35	NCT of Delhi	4	1	0	1
36	Puducherry	2	0	0	0
		314	36	58	12